

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 421/GT/2020

Subject : Petition for revision of tariff for the period 18.3.2017 to 31.3.2019 after truing up exercise in respect of MTPS Stage-II (390 MW)

Petition No. 446/GT/2020

Subject : Petition for approval of tariff for the period 2019-24 in respect of MTPS Stage-II (390 MW)

Petitioner : Kanti Bijli Utpadan Nigam Limited

Respondents : BSP(H)CL & 7 Others

Date of Hearing : **28.7.2022**

Coram : Shri I.S. Jha, Member
Shri Arun Goyal, Member
Shri Pravas Kumar Singh, Member

Parties Present : Shri Anand K. Ganesan, Advocate, KBUNL
Ms. Swapna Seshadri, Advocate, KBUNL
Ms. Ritu Apurva, Advocate, KBUNL
Ms. Ashabari Basu Thakur, Advocate, KBUNL
Shri Shashwat Kumar, Advocate, BSPHCL
Shri Rahul Chouhan, Advocate, BSPHCL

Record of Proceedings

These Petitions were called out for virtual hearing.

2. During the hearing learned counsel for the Petitioner circulated note of arguments and made detailed oral submissions in the matters. At the request of the learned counsel, permission was granted to upload the note of arguments.

3. The learned counsel for the Respondent, BSPHCL submitted that the reply filed by the Respondent may be considered at the time of determination of tariff of the generating station. He further submitted that the Respondent may be permitted to file its response to the note of arguments of the Petitioner.

4. The Commission, after hearing the parties, directed the Petitioner to submit the following additional information, after serving copy to the Respondents, on or before **16.8.2022**:

- i. Copy of Investment approval stating the schedule completion time for the project along with details of package-wise break-up cost of the project;*



- ii. *Details of Initial spares claimed upto COD and after COD till the cut-off date; Justification for the initial spares claimed beyond the cut-off date;*
 - iii. *Details of conversion of share application money pending allotment as equity;*
 - iv. *Detailed justification for considering the SHR as 2375.55 kCal/kWh, which is higher than the SHR approved by order dated 29.4.2019 in Petition No.74/GT/2017;*
 - v. *Details of expenditure claimed under "Other Charges" (stone picking charges, Loco driver salary, sampling charges etc.) during January' 2014, February' 2014 and March' 2014 respectively as mentioned in Form 15. Also, the reason for abnormal difference in "other charges" with proper justification.*
5. The Respondent shall file its reply/response by **23.8.2022**, after serving copy to the Petitioner, who may file its rejoinder, if any, by **30.8.2022**. The parties shall ensure the completion of pleadings within the due dates mentioned and no extension of time shall be granted for any reason.
6. Subject to the above, order in these petitions was reserved.

By order of the Commission

Sd/-
(B. Sreekumar)
Joint Chief (Law)

